

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT)(Insolvency) No. 832 of 2020**

**IN THE MATTER OF:**

**Satya Narayan Jhunjhunwala**

**...Appellant**

**Vs.**

**Supriyo Kumar Chaudhuri and Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Jayant Mehta, Mr. Malak M Bhatt and Ms. Neeha Nagpal, Advocates.**

**For Respondents:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Indranil Ghosh, Mr. Orijit Chatterjee, Mr. Plazer Mokhtan and Ms. Swati Dalmia, Advocates for R-1.**

**Mr. Ritin Rai, Sr. Advocate with Mr. Madhav Kanoria, Mr. Aman Singhanian and Ms. Ritika Sinha, Advocates for R-2.**

**With**

**Company Appeal (AT)(Insolvency) No. 846 of 2020**

**IN THE MATTER OF:**

**Ramesh Chander Garg & Ors.**

**...Appellants**

**Vs.**

**Supriyo Kumar Chaudhuri and Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**Mr. Abhijeet Sinha and Mr. Gautam Singh, Advocates.**

**For Respondents:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Indranil Ghosh, Mr. Orijit Chatterjee and Ms. Swati Dalmia, Advocates for R-1.**

**Mr. Ritin Rai, Sr. Advocate with Mr. Madhav Kanoria, Mr. Aman Singhanian and Ms. Ritika Sinha, Advocates for R-2.**

**ORDER**

**(Through Virtual Mode)**

**02.03.2021:** Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 832 of 2020, concluded his arguments.

Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 846 of 2020, commences his arguments but due to paucity of time the arguments remained inconclusive.

Let the matter be fixed as 'Part Heard' for remaining arguments on **04<sup>th</sup> March, 2021 on top of the list.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/kam